

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.06
C.P.(IB) No.60/BB/2024

IN THE MATTER OF:

M/s. Manish Kumar Bhardwaj ... Petitioner
Vs.
M/s. Cerebra Integrated Technologies Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 23.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Afnan Siddiqui
For the Respondent : None

ORDER

1. Heard the Ld. Counsel for the Petitioner and none appeared for the Respondent.
2. The Ld. Counsel for the Petitioner submitted that due to some technical difficulties he could not file his Vakalath and requested time to file the same. He is permitted to file his Vakalath within a period of three days. The Ld. Counsel for the Petitioner is also directed to comply with the order dated 06.03.2024, giving clarification regarding the maintainability of the C.P., within a period of one week.
3. A period of two weeks' time is granted to the Respondent for filing reply and one week for filing rejoinder by the Petitioner, if any, thereto from the date of receipt of copy of reply, after duly serving the copy on the other side.
4. List the matter on **11.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)